

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 3

CP No. 7/Chd/J&K /2024

IN THE MATTER OF:

Sumir Ahsan Shah & Anr.

...Appellants

Vs.

ROC, Jammu

...Respondent

Under Section: 252(3), CA 2013

Order delivered on 15.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Appellant : Mr. Rakesh Gupta, Advocate

ORDER

It is seen that there are two appellants, namely, Mr. Sumir Ahsan Shah (Appellant No. 1) and Mr. Nusrat Nazir (Appellant No. 2) but in the memo of parties, capacity in which there are applying is not mentioned. It is stated by learned counsel for the appellant that both of them are Directors of the appellant company. Let the corrected memo of parties be filed within one week.

Heard. Issue notice of this petition after filing of corrected memo of parties to the concerned Registrar of Companies as well as Income Tax Department through the Nodal Officer-Principal Chief Commissioner of Income Tax.

The petitioner shall collect the notices from the Registry and send it to the aforesaid authorities with copy of the petition and entire paper book immediately by speed

post, e-mail, if available and file affidavit of service along with postal receipt, copy of e-mail and tracking report within two weeks.

Report be filed by aforesaid authorities within three weeks after receipt of notice with a copy in advance to the counsel opposite and response thereto, if any, be filed at least one week before the next date of hearing with a copy in advance to the counsel opposite.

List on 06.06.2024.

-Sd-

(L. N. GUPTA)
MEMBER (T)

SM

-Sd-

(HARNAM SINGH THAKUR)
MEMBER (J)